

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel : 23753915/ Fax : 23753920

No: L-1(1)/2009-CERC

Date: 28th October, 2013

Dear Sir/Madam,

Subject: Public Hearing on draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2013 and draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2013

The Commission has issued the draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2013 and draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Second Amendment) Regulations, 2013. These draft Regulations were uploaded on the website of the Commission i.e. www.cercind.gov.in for inviting comments/objections/suggestions.

2. It has been decided by the Commission to hold a public hearing on the above subject on 6th November, 2013 as per details given below:-

Date	Venue	Timing	Invitees
6.11.2013	"CERC COURT ROOM" (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi	11.00 AM	Representatives of Central/ State Governments/ State Utilities/ CPSUs/ CTUs/STUs/Transmiss ion Licensees/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/ Consumer Organizations

3. The Commission values your views and firmly believes that your participation/participation of your organization in the oral proceedings will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on **6th November, 2013** or detail a responsible officer of your organization fully conversant with the subject matter.

4. To enable the office proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned **latest by 4.11.2013**. Please also let us know if you/your organization proposes to make a presentation during the hearing. The presentation may please be

planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about the participation in the hearing would be highly appreciated.

Yours faithfully,

Sd/-
(A.K. Saxena)
Chief (Engg.)